

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI R.K.PANDA, ACCOUNTANT MEMBER AND
SHRI KULDIP SINGH, JUDICIAL MEMBER**

ITA No.345/Del/2020, A.Y. 2016-17

PARMESH CONSTRUCTION COMPANY LIMITED PLOT NO. 3 & 4, 2nd Floor, SAVITRI BHAWAN, A-Block Market, Preet Vihar, Delhi-110092 PAN No. : AAACP8892Q (Appellant)	Vs.	DCIT, Central Circle -1 Noida (Respondent)
--	------------	--

Appellant by : None
Respondent by : Sh. Om Prakash, Sr. DR

Date of hearing : **27.10.2021**
Date of pronouncement : **27.10.2021**

ORDER

PER R.K.PANDA, AM :

This appeal by the assessee for the assessment year 2016-17 is directed against the order of learned CIT(A)-4, Kanpur, dated 21.11.2019.

2. None appeared on behalf of the assessee at the time of virtual hearing. The learned counsel for the assessee, vide its letter, received by hand', has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 27th October, 2021.

Sd/-

(KULDIP SINGH)
JUDICIAL MEMBER

Binita

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(R.K.PANDA)
ACCOUNTANT MEMBER

By Order

Assistant Registrar,
ITAT, Delhi